- (a) whether Government has held discussions regarding violence and sexual abuse in schools;
  - (b) if so, the details thereof and the decisions arrived at; and
- (c) the steps taken/proposed to be taken by Government to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir.

- (b) Does not arise.
- (c) This Ministry has written to the State Governments in August, 2006 and again in August, 2010 on the importance of taking suitable remedial measures to prevent sexual harassment in schools.

## Norms for appointment of Lecturers

3517. SHRI T.M. SELVAGANAPATHI: WIII the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the University Grants Commission (UGC) has made a proposal to Government to dilute norms for appointment of Lecturers;
  - (b) if so, the details thereof;
- (c) whether it is also a fact that Government has turned down the proposal of the UGC in this regard; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Even though the University Grants Commission (UGC) had resolved in its meeting held on 12.8.2010 that all candidates who were admitted for the Ph.D. degree prior to 11th July, 2009 would be exempted from National Eligibility Test (NET) requirement for appointment as teachers if they satisfied certain conditions, the Government vide its letter dated 3.11.2010 had clarified to UGC that since the UGC (Minimum qualifications required for the

Appointment and Career Advancement of Teachers for Universities and Institutions affiliated to it) (3rd amendment) Regulations, 2009 have come into force with effect from 11th July, 2009 and these Regulations do not have any provision for exemption of candidates who are not NET/State Level Eligibility Test (SLET) qualified, except for those who have been awarded Ph. D. degree in accordance with UGC (Minimum Standards and Procedure for Award of M. Phil./Ph.D. Degree) Regulations, 2009, UGC should not give effect to the above mentioned resolution dated 12.8.2010 as it was violative of policy directives issued to UGC by the Government under Section 20(1) of the UGC Act, 1956.

## Criteria for admission to IITs and NITs

3518. SHRIMATI VIPLOVE THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criteria for admission to IITs and NITs in the country;
- (b) whether some seats are allotted to Ministry of External Affairs and State Governments for admission into IITs/NITs;
  - (c) if so, the details thereof and the reasons therefor;
- (d) whether Government has received any complaints regarding admission from allotted seats in the above institutions; and
  - (e) if so, the action taken in this regard, so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Admissions to undergraduate courses in Indian Institutes of Technology (IITs) are made through Joint Entrance Examination (JEE) conducted by IITs and in National Institutes of Technology (NITs) through All India Engineering/Architecture Entrance Examination (AIEEE) conducted by the Central Board of Secondary Education (CBSE) every year. In NITs, 50% of the seats are filled from AIEEE eligible candidates of States where NITs are located and rest 50% are filled on All India merit basis.

- (b) and (c) During the Academic Session of 2010-2011, this Ministry allotted Degree-level engineering seats to the Ministry of External Affairs under the scheme of "Reservation of seats in Degree level technical courses for States/Union Territories lacking in such facilities and for foreign and other categories of students". Under this scheme, seats have been allotted in 16 NITs.
  - (d) to (e) No Sir. Does not arise.